

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4183
ANSWERED ON:02.05.2012
RTI FACILITIES TO NRI
Bhagora Shri Tarachand

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Indians living abroad would have to wait longer for a convenient process of filing of applications under the Right to Information Act online;
- (b) if so, whether the Indians living abroad had been finding it difficult to use RTI Act effectively as there is no clearance by the Government to pay Rs. 10/- in foreign currencies through the Indian Embassies and High Commissions;
- (c) if so, the postal department has not got the information from the DoPT in this regard; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) to (d): The Right to Information (Regulation of Fee & Cost) Rules, 2005 provides that a request for obtaining information should be accompanied by an application fee of rupees ten by way of cash against proper receipt or by demand draft or bankers cheque or Indian Postal Order payable to the Accounts Officer of the public authority. In order to facilitate filing of RTI applications in Central Government public authorities by Indians living abroad, the Central Government has 'in-principle' agreed to start sale of Indian Postal Orders through internet on payment in foreign currency.